

**GOVERNMENT OF INDIA
LAW , JUSTICE AND COMPANY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3912
ANSWERED ON:08.08.2002
BAN ON CHILD MARRIAGE
KAILASH MEGHWAL

Will the Minister of LAW , JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a): whether ban on child marriage is necessary to check alarming rate of population growth in the country;
- (b): whether the All Muslim Personal Board has opposed the law relating to restraint of child marriage;
- (c): whether opposition of law relating to restraint of child marriage by All India Muslim Personal Board representing a very large population of Muslims in the country on the pretext that it is against their religion/ community is not an impediment in its successful implementation; and
- (d): if so, the appropriate measures likely to be taken by his Ministry in this regard?

Answer

MINISTER OF LAW AND JUSTICE (SHRI K. JANA KRISHNAMURTHI)

- (a): In the Statement of Objects and Reasons of Act No.2 of 1978, which amended the Child Marriage Restraint Act, 1929 by raising the age of marriage for males and females, the growth of population in the country was mentioned as one of the reasons.
- (b) and (c) : No representation has been received from the All India Muslim Personal Law Board in respect of the Child Marriage Restraint Act, 1929.
- (d) : In view of answer to (b) and (c) above, the question does not arise.